

*The House reassembled at twelve of the clock,
MR. CHAIRMAN in the Chair.*

MESSAGE FROM LOK SABHA

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on the 20th December 2024, adopted the following motion:

“That the Bill further to amend the Constitution of India and the Bill further to amend the Government of Union Territories Act, 1963, the Government of National Capital Territory of Delhi Act, 1991 and the Jammu and Kashmir Reorganisation Act, 2019 be referred to a Joint Committee of the Houses consisting of the following 27 Members from this House, namely:

1. Shri P.P Chaudhary
2. Dr. C.M Ramesh
3. Ms. Bansuri Swaraj
4. Shri Parshottambhai Rupala
5. Shri Anurag Singh Thakur
6. Shri Vishnu Dayal Ram
7. Shri Bhartruhari Mahtab
8. Dr. Sambit Patra
9. Shri Anil Baluni
10. Shri Vishnu Datt Sharma
11. Shri Baijayant Panda
12. Dr. Sanjay Jaiswal
13. Shrimati Priyanka Gandhi Vadra
14. Shri Manish Tewari
15. Shri Sukhdeo Bhagat
16. Shri Dharmendra Yadav
17. Shri Chhotelal
18. Shri Kalyan Banerjee
19. Shri T.M. Selvaganapathi
20. Shri G.M. Harish Balayogi
21. Shri Anil Yeshwant Desai
22. Shrimati Supriya Sule
23. Dr. Shrikant Eknath Shinde

- 24. Shrimati Shambhavi
- 25. Shri K Radhakrishnan
- 26. Shri Chandan Chauhan
- 27. Shri Balashowry Vallabhaneni

and 12 Members from the Rajya Sabha,

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the last week of the next session;

that in other respects, the Rules of Procedure and Conduct of Business of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to Lok Sabha the names of the Members to be appointed by Rajya Sabha to the Joint Committee.”

**MOTION FOR NOMINATION TO THE JOINT COMMITTEE ON THE CONSTITUTION
(ONE HUNDRED AND TWENTY-NINTH AMENDMENT) BILL, 2024 AND THE UNION
TERRITORIES LAWS (AMENDMENT) BILL, 2024**

MR. CHAIRMAN: Hon. Members, Shri Arjun Ram Meghwal to move a motion for nomination to the Joint Committee on the Constitution (One Hundred and Twenty-ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024.

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI ARJUN RAM MEGHWAL): Sir, with your kind permission, I rise to move the following motion:-

“That this House concurs in the recommendation of the Lok Sabha that this House do join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India and the Bill further to amend the Government of Union Territories Act, 1963, the Government of National